

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 27.9.1979

C O R R I G E N D U M
INCOME TAX

No. 3021 (F.No.261/12/79-ITJ) In the Notification of the Central Board of Direct Taxes No.2975(F.No.261/12/79-ITJ) dated the 16th August,1979 for the jurisdiction of the Appellate Assistant Commissioners of Income-tax, Hyderabad

1) In the said schedule under col.3 against entry

"4. Appellate Assistant Commissioner of Income-tax
E.D.Range, Hyderabad" the following may be amended:

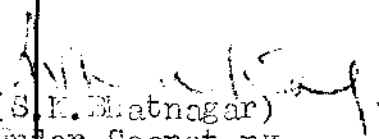
For "11.Spl.Inv.Circle Hyderabad".

Read "12.Spl.Inv.Circle Hyderabad".
and

ii) In the last line of the Notification No.2975(F.No.261/12/79-ITJ) dated 16.8.79 the following may be amended:

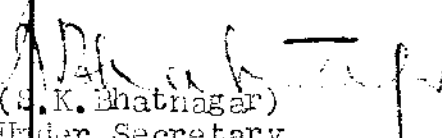
For "This Notification shall take effect from 10.8.78

Read "This Notification shall take effect from 10.8.79.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

Copy forwarded to:

- The Commissioner of Income-tax, Andhra Pradesh-I Hyderabad
15 copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. The A.D.I.(R.S.& P)(Bulletin) New Delhi - 5 copies
4. Ad-VI Section/E.D.Section.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes